

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-1070/ND/2020

IN THE MATTER OF:

M/s. Entertainment City Limited

...PETITIONER

Vs.

M/s. Ridhika Developers Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 21.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Ms. Srishti Juneja, Advocate.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has submitted that in compliance to order dated 03.12.2020, the affidavits under Section 9 (3) (b) and Section 9 (3) (c) of the IBC have been submitted. The same have not reached on the record of the Tribunal, therefore, the Learned Counsel for the Operational-creditor is directed to verify with the Registry regarding the same. Matter is adjourned to 24.12.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Meenu)